

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 496/2026

MONOWARA KHATUN

Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 118543/2026 - EXEMPTION FROM FILING O.T.)

Date : 20-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) :Mr. Shadan Farasat, Sr. Adv.  
Ms. Ranjeeta Rohatgi, AOR  
Mr. Sagnik Majumdar, Adv.  
Mr. Kaustubh Chaturvedi, Adv.  
Mr. Yuvraj Kashyap, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

## O R D E R

1. The petitioner, being aggrieved by her exclusion from the voter list in the SIR process, is said to have already approached the Appellate Tribunal on 03.04.2026. We dispose of the instant Writ Petition with a request to the Appellate Tribunal to accord out of turn hearing and decide the petitioner's appeal at the earliest.
2. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS(PREETHI DILEEP KUMAR)  
ASSISTANT REGISTRAR